

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

O.A.NO.2172/99

New Delhi, this the 18th day of February, 2000.

HON'BLE MR. JUSTICE V.RAJAGOPALA REDDY, V.C. (J)

Mahesh Shah and Ors. Badli Workers,
Delhi Milk Scheme, West Patel Nagar, New
Delhi - 110 008.

....Applicants.

(By Advocate: Sh. R.S.Rawat)

VERSUS

1. Union of India, through the
Secretary, Ministry of
Agriculture, (Dept. of A.H. &
Dairying), Krishi Bhawan, New
Delhi - 110001.

2. General Manager, Delhi Milk
Scheme, West Patel Nagar, New
Delhi - 110008.

...Respondents.

(By Advocate: Sh. V.S.R.Krishna)

O R D E R (ORAL)

The applicants submit that they have been working as Badli Workers since 1987 and have been completed 240 days with respondent No.2. As the respondents had not considered the applicants for regularisation, they made a representation but no response has been received by the applicants. Learned counsel for the respondents, however, submits that the representation was made only on 21.8.1999 and this OA was filed in October, 1999 without leaving any time to the respondents to consider their cases and take a decision. It is also stated in the counter that there are no vacancies at present.

2. The applicants should have waited at least for six months, under Section 20 of the Administrative Tribunals" Act, 1985 before they file the OA. The

✓
C.M.

(2)

applicants have rushed to the Tribunal within two months of their representation. The respondents have to look into the record whether the applicants have completed 240 days or whether there are any vacancies for regularisation of the applicants.

10

3. In the circumstances, I direct the respondents to consider the representation dated 21.8.99 of the applicants and consider the applicants for regularisation as per law within a period of three months from the date of receipt of a copy of this order.

4. With these directions, the OA is disposed of.
No order as to costs.

V.Rajagopala Reddy
(V.Rajagopala Reddy)
Vice Chairman (J)

/sunil/